

**SUGARCANE (CONTROL) AMENDMENT  
ORDER**

**The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas):** I beg to lay on the Table a copy of the Sugarcane (Control) Amendment Order, 1962, published in Notification No. G.S.R. 1460 dated the 1st November 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-555/62].

**NOTIFICATIONS UNDER INDIAN AIRCRAFT  
ACT**

**The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin):** I beg to lay on the Table a copy each of the following Notifications under section 14A of the Indian Aircraft Act, 1934, making certain further amendments to the Indian Aircraft Rules, 1937, together with an explanatory note:—

- (i) G.S.R. No. 1238 dated the 15th September, 1962.
- (ii) G.S.R. No. 1296 dated the 29th September, 1962. [Placed in Library. See No. LT-556/62].

**12.30 hrs**

**MESSAGES FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 5 Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 16th November, 1962, and transmitted to the Rajya Sabha for its recommendations and to state that this

House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th November, 1962, agreed without any amendment to the Electricity (Supply) Amendment Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 16th November, 1962."
- (iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th November, 1962, agreed without any amendment to the Companies (Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 16th November, 1962."
- (iv) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th November, 1962, agreed without any amendment to the Hindu Adoptions and Maintenance (Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 8th August, 1962."